GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO:5513
ANSWERED ON:09.05.2012
OUTSTANDING DUES AGAINST PRIVATE AIRLINES
Bhagora Shri Tarachand;Biju Shri P. K.;Raghavan Shri M. K.

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether a large number of private and public sector airlines are required to pay the fees to Airports Authority of India for using the terminals:
- (b) if so, the status of payment by these airlines for each of the last three years and the current year, company-wise; and
- (c) the number and details of airline companies which have defaulted in payment and the details of action initiated/ being initiated for recovery of the dues from these airlines?

Answer

MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH)

- (a) & (b): Yes, Madam. The details are at Annexure `A`.
- (c): All major domestic Airlines except Go Airlines and Indigo have defaulted in making payment of airport charges. The following actions have been initiated / proposed to be initiated against the defaulting airlines to recover AAI dues:
- 1) Dues are monitored on regular basis;
- 2) Penal interest is charged on account of delay in the settlement of the bills;
- 3) The Bank Guarantees given by Kingfisher Airlines have since been en-cashed and the operations of the Airlines have been put on Cash and Carry basis;
- 4) Legal / Arbitration cases and proceedings under Public Premises (Eviction of Unauthorised Occupants) Act, Act are in process against some Airlines which are presently non operative (East West Airlines, NEPC Airlines, Continental Airlines, VIF Airlines etc);
- 5) Action for filing recovery suit is in process against Kingfisher Airlines and Paramount Airways;
- 6) Legal action is being taken as per Negotiable Instruments Act towrads dishonor of the cheques submitted by Kingfisher Airlines;
- 7) Notice has been given to Jet Airways, SpiceJet to settle over dues.